

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 111
(IB)-275(ND)/2019

IN THE MATTER OF:

Central Bank of India

.... Applicant/petitioner

v.

M/s. Abhinav Steel and Power Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 07.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)


PRESENT:

For the Applicant

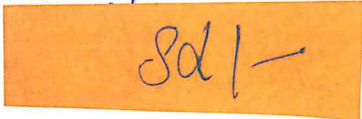
Mr. Sanjay Bajaj, Mr. Rajat Prakash, Advs. for COC

ORDER

At request of the counsel appearing on behalf of the CoC, list the matter for hearing on **05.01.2021**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

07.12.2020
Ritu Sharma